GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:86 ANSWERED ON:05.12.2013 INVESTIGATION BY SFIO Azad Shri Kirti (Jha)

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of the cases pertaining to Delhi being investigated by the Serious Fraud Investigation Office (SFIO) at present;
- (b) whether the Government is satisfied with the pace of disposal of cases by the SFIO;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government proposes to improve the functioning of SFIO and provide statutory recognition to it; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

- (a) The details of cases pertaining to Delhi being investigated by the SFIO at present are enclosed as Annexure-I.
- (b) & (c) Investigations conducted by SFIO are monitored in the Ministry and wherever found necessary, appropriate instructions and assistance is provided.
- (d) & (e) Under the provisions of the recently enacted Companies Act, 2013, SFIO has been accorded statutory status. Various other provisions of the Companies Act, 2013 would enable SFIO to be more effective in conducting investigations. Steps have also been taken to induct technology and skilled manpower to improve the functioning of SFIO.